

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4358
ANSWERED ON:02.05.2012
COMPLAINTS OF CORRUPTION
Singh Shri Rakesh

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether any guidelines and time schedule have been framed or are proposed to be framed for taking decision in respect of conducting enquiry on complaints of corruptions;
- (b) if so, the details thereof;
- (c) whether the Government proposes to bring an amendment in anti-corruption laws in view of the growing menace of corruption; and
- (d) if so, the details thereof?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRIV. NARAYANASAMY)

(a) & (b): As per information provided by the Central Bureau of Investigation (CBI), it conducts verification of various complaints related to corruption and also Preliminary Enquiries (PEs) related to matters pertaining to Criminal Misconduct by public servants. Detailed guidelines in this regard have been provided in CBI's Crime Manual-2005. As per these guidelines, secret verification should be completed within three months from the receipt of the complaint and Preliminary Enquiries (PEs) must be completed within three months from the date of registration.

(c) & (d): To strengthen the anti-corruption mechanism, the Government has introduced a number of legislations in the Parliament in the recent past. Some of them are-

- (i) The Lokpal and Lokayuktas Bill, 2011;
- (ii) The Whistleblowers Protection Bill;
- (iii) The Prevention of Bribery of Foreign Public Officials and Officials of Public International Organization Bill, 2011.
- (iv) The Right of Citizens for Time Bound Delivery of Goods and Services and Redressal of their Grievances Bill, 2011.

The Lokpal and Lokayuktas Bill, 2011 and the Whistleblowers Protection Bill, 2011 have been passed by the Lok Sabha and these Bills are pending in the Rajya Sabha.